

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1002**

**TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018 / SHRAVANA 2, 1940 (SAKA)**

**DIVISION OF 9TH AND 10TH SCHEDULE INSTITUTIONS**

**1002. SHRI KONAKALLA NARAYANA RAO:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the attention of the Government is drawn to the matter of division of 9th and 10th Schedule Institutions between AP and Telangana as per the AP Reorganisation Act;**

**(b) if so, the details thereof;**

**(c) the details of the cotentions of AP and Telangana; and**

**(d) the steps being taken by the Government to resolve the matters without any further delay?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): An Expert Committee (Smt. Sheela Bhide Committe) has been constituted by the Govt. of Andhra Pradesh (undivided) on the apportionment of the assets, liabilities & employees of the Companies and Corporations listed under Schedule-IX of the A.P. Reorganisation Act, 2014. As per information available, the Committee has submitted its recommendations for apportionment of assets & liabilities and division of employees in respect of 77 and 54 institutions respectively. In respect of Singareni Colliries Company Ltd. (SCCL), Govt. of Andhra Pradesh has**

**contended that SCCL should be apportioned between both the States, whereas Govt. of Telangana has raised objection to the recommendation for allotment of Andhra Pradesh Heavy Machinery Engineering Ltd. (APHMEL) to Andhra Pradesh. The matter stand referred to the Expert Committee for its consideration.**

**The Schedule-X of the APR Act contains the list of training Institutions/Centres, which is governed by Section 75 of the APR Act. Section 75 of the said Act dose not envisage division of Institutions/Centres included in Schedule X.**

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